

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, DELHI

(Original Application No. 737/2022)

(I.A No. 93/2023)

Amit Aggarwal

...Applicant

Versus

Delhi Development Authority & Ors.

... Respondent

**AFFIDAVIT FOR TAKING ON-RECORD THE AMENDED MEMO OF PARTIES IN
THE ORIGINAL APPLICATION No. 737/2022 ALONG WITH I.A No. 93/2023**

MOST RESPECTFULLY SHOWETH:

1. The above mentioned petition has been filed by the Applicant Mr. Amit Aggarwal, Authorized by ARWS, Sector A Pocket B and C Vasant Kunj, Delhi-110070, on 25th September 2022, hereinafter referred to as 'Applicant'.
2. It is respectfully submitted that the Applicant has arrayed Delhi Pollution Control Committee (DPCC) for number of crucial concerning issues for the Smriti Van, Protected/Conserved Forest Area that comes under SCRA (South Central Ridge Area). This issue involved in this Original Application relates to unauthorized use of Smriti Van. In the proceedings dated 25.08.2023, the Tribunal had also noted the issue of maintenance of water body (Macchli Talab) at Vasant Kunj. In the previous order dated 05.10.2023, the respondent no. 1 and 2 were directed to take remedial measures

regarding cleaning and proper maintenance of lake, further plantation, permitting people's participation in plantation drives in Smriti Van and removal of encroachment, if any, from Smriti Van

3. It is submitted that the matter was listed for consideration on 29.01.2024 before the Hon'ble Chairperson Bench. In this regard, the Hon'ble National Green tribunal. Principal Bench, Delhi, vide its Daily Order dated 29.01.2024 at Para 7 has directed as under:

In view of the nature of the issue which has come on record, we permit the applicant to implead DPCC and serve notice upon the DPCC through its Member Secretary. Let the memo of parties be amended accordingly. The DPCC will ascertain the correct factual position on the spot and take appropriate remedial action including the action against the defaulting parties. Let the report be filed at least one week before the next date of hearing by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

4. In compliance with the above directive issued by the Hon'ble Tribunal, the Applicant is filing herewith the Amended Memo of Parties Arraying (i) Delhi Pollution Control Committee (DPCC) as Respondent to the Original Application No.737/2022 and I.A No. 93/2023.
5. It is therefore respectfully prayed that this Hon'ble Tribunal may be pleased to:
 - a) Take on record the amended Memo of Parties filed herewith.

b) Pass such further order or orders that this Hon'ble National Green Tribunal may deem just and proper in the circumstances of the case.

APPLICANT

THROUGH

GARIMA KUMAR
Advocate
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Ch. No. 410, New Lawyers' Chambers
Patiala House Courts, New Delhi-110001
Mob.: 8929804746 9821711678

(GARIMA KUMAR)

ADVOCATE

PLACE: DELHI

DATE: 01.04.2024

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AFFIDAVIT

I, Amit Aggarwal, son of Sh. R.L Aggarwal, aged about 55 years, Applicant, authorized by ARWS, Sector A Pocket B and C, Vasant Kunj, Delhi-110070, do hereby solemnly affirm on oath and declare as under

1. That I am the applicant in the captioned application and conversant with the facts and circumstances of the present case and hence I am competent to swear the present affidavit.
2. That the accompanying amended Memo of Parties has been drafted under my knowledge and as per the directions by the Hon'ble Tribunal vide Order dated 29.01.2024. I have gone through and understood the contents therein and are believed by the Deponent to be true.



Amit Aggarwal

DEPONENT

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VERIFICATION

I, the Deponent above named do hereby affirm and verify that the contents of my affidavit are true to my knowledge, no part of it is false and nothing material has been concealed there from.

Verified at Delhi on this 01st Day of April 2024.

Anil Aggarwal

DEPONENT



ATTESTED
Renu Verma
NOTARY PUBLIC

*Reg at S.No
02/2024.*

06 APR 2024



AMENDED MEMO OF PARTIES

IN THE MATTER OF:

AMIT AGGARWAL,

ARWS, SECTOR A POCKET B AND C

VASANT KUNJ, DELHI 110070

...Applicant

Versus

Sr. No.	NAME OF RESPONDENTS	RESPONDENT NUMBER
1.	The Chairman, Rep. by Vice-Chairman, 1st Floor, 'B' Block, Vikas Sadan, INA Delhi Development Authority, New Delhi- 110002 Phone-01124697900 E-mail- vedda@dda.org.in	Respondent- 1.
2.	Principal Chief Conservator of Forest, Department of Forest and Wildlife, GNCT of Delhi A Block, 2nd Floor, Vikas Bhawan, I.P Estate, New Delhi-110002 Phone-23370679 E-mail- pccf-gnctd@delhi.gov.in	Respondent- 2.
3.	The Secretary, (Government of India), Ministry of Environment, Forest & Climate Change (Department of Environment) Indira Paryavaran Bhawan, Lodhi Estate, New Delhi -110003. Phone- 011- 24695262 E-mail- secy-moef@nic.in	Respondent- 3.
4.	The Chief Secretary, GNCT of Delhi, Delhi Secretariat, IP Estate, New Delhi-110002 Phone- 011-23392100 E-mail- csdelhi@nic.in	Respondent- 4.

5.	Commissioner of Police, Office of the Commissioner of Police, Delhi. Police Headquarters, Jai Singh Road, New Delhi-110001 Phone- 011-23762616 E-mail- sanjayarora@delhipolice.gov.in	Respondent- 5.
6.	Sh. Ashwani Kumar, Chairman, Delhi Pollution Control Committee 4th and 5th Floor, ISBT Building, Kashmere Gate, Delhi-06 chdpec@nic.in , 011-23392108, 9717593501	Respondent- 6.